

\$~5

\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ BAIL APPLN. 2904/2020

DR. SHIVINDER MOHAN SINGH ..... Petitioner  
Through Mr. N. Hariharan, Sr. Adv. with Mr.  
Shri Singh, Mr. Mahesh Aggarwal,  
Ms. Shally Bhasin, Ms Manekha  
Khanna and Mr. Abhishek Singh,  
Advts.

versus

GOVERNMENT OF NCT OF DELHI ..... Respondent  
Through Mr. Hirein Sharma, APP for State.  
Mr. Mohit Mathur, Sr. Adv. with Ms.  
Surbhi Sharma, Adv. for complainant

**CORAM:**  
**HON'BLE MR. JUSTICE SURESH KUMAR KAIT**

**ORDER**

% **29.09.2020**

The hearing has been conducted through video conferencing.

**CrI. M.A. 13460 /2020 (Exemption)**

1. Allowed, subject to all just exceptions.
2. Application is disposed of.

**BAIL APPLN. 2904/2020**

3. Notice issued.
4. Learned APP accepts notice and seeks time to file status report.
5. Let needful be done within one week with an advance copy to the other side.
6. Renotify on 12.10.2020.

7. The order be uploaded on the website forthwith.

**SURESH KUMAR KAIT, J**

**SEPTEMBER 29, 2020**  
ms